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THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 28th March, 2025

No.HC.XV.13/2024/44/RV. The Hon'ble Gauhati High Court has been pleased to revoke the suspension order dated 04.12.2024 against Shri Inalo Zhimomi, Principal District & Sessions Judge, Mon, Nagaland w.e.f. the evening of 30.03.2025 and to direct Shri Zhimomi to take charge of his Court and Office at 3:00 PM on 31.03.2025 and to hand over charge of his Court and Office at 4:30 PM on 31.03.2025.

Shri Inalo Zhimomi shall not perform any judicial work during the time between resuming his office and handing over of charge on 31.03.2025.

By Order,

Sd/-

(Chatra Bhukhan Gogoi)
REGISTRAR (VIGILANCE)

Memo No. HC.XV.13/2024/44.A/RV. , Dated: 28.03.2025

Copy for information to:-

- 1. The Secretary to the Govt. of Nagaland, Department of Judicial & Law, Kohima, Nagaland, Pin-797001.
- 2. The Accountant General, Nagaland, Kohima, Pin-797001.
- 3. The Registrar, Gauhati High Court, Kohima Bench, Pin-797001
- 4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
- 5. Shri Inalo Zhimomi, District & Sessions Judge, Mon, Pin-798621.
- 6. The District & Sessions Judge, Kohima, Pin-797001.
- 7. The Controller of Printing and Stationery, Nagaland, Kohima, Pin-797001, with a request to publish this Notification in the Nagaland Gazette.
- 8. The Treasury Officer, Kohima, Pin-797001/ Mon, Pin-798621.
- 9. The Chief Judicial Magistrate, Mon, Pin-798621.
- 10. The Project Manager, Gauhati High Court, Guwahati, for uploading this Notification in the Official Website of the Gauhati High Court, Guwahati.
- 12. The C.A. to Registrar General/Registrar (Vig./Judl./Admn.), Gauhati High Court, Guwahati.

REGISTRAR (VIGILANCE)